

ORIGINAL APPLICATION NO. 389/90

24.5.90.

Mr. N. Sukumaran Spm & ND  
for applicant.  
Mr. A.V. Singaravelu - S.P.A.C.

At the request of the learned  
Counsel for the applicant, list for further  
directions on admission on 8.6.90.

Spm  
24.5.90.

SPM & ND

N. Sukumaran for the applicant  
T.R.M.S. Ibrahim Khan for respondents

At the time when this case was taken up for  
admission on the earlier occasion when it was posted  
on 24.5.90, the learned counsel for the applicant  
submitted that he has some information that the  
applicant is not alive and that he wanted time to  
confirm the matter. Accordingly we adjourned the  
case to today. In the meantime the learned counsel  
for the applicant filed an unnumbered M.P. for impleading the  
legal representative of the deceased applicant after  
giving copy to the learned counsel for the  
respondents.

We have heard the matter.

After considering the question we are of the  
view that even at the time when the application was  
filed the counsel had no legal authority to file the  
case on behalf of the applicant because the applicant  
was not alive at that time. So this <sup>case</sup> cannot be  
entertained. Accordingly we dismiss the same  
reserving the freedom of the legal representative  
of the deceased applicant, if so advised, to pursue  
the matter in accordance with law.

With these observations we close this  
application. M.P. also dismissed.

Spm  
8.6.90

order communicated  
on 14.6.90

CASE CLOSED